

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).13021/2011

(From the judgement and order dated 16/12/2010 in CMWP No.65358/2008
of the HIGH COURT OF JUDICATURE AT ALLAHABAD)

WINDSOR PARK RESIDENT WELFARE ASSOCIATION

Petitioner(s)

VERSUS

VICE CHAIRMAN, GHAZIABAD DEVELOPMENT
AUTHORITY & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T., directions, prayer for
interim relief and office report)

Date: 05/11/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM
HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

For Petitioner(s)

Dr. Rajiv K. Dhawan, Sr. Adv.
Mr. Santosh Mishra, Adv.

For Respondent(s)

Mr. P.S. Patwalia, Sr. Adv.
Mr. Pradeep Aggarwal, Adv.
Mr. Umesh Pratap Singh, Adv.
Ms. Ruchi Kohli, Adv.
Mr. Lal Pratap Singh, Adv.

Mr. Krishnanand Pandey, Adv.
Mr. Amrendra Kr. Choubey, Adv.

Mr. Gaurav Bhatia, AAG
Mr. Gautam Talukdar, Adv.
Mr. Amit Singh, Adv.
for Mr. G.V. Rao, Adv.

Mr. Jai Deep, Sr. Adv.
Mr. Ram Niwas, Adv.
Mr. Vikram Singh Arya, Adv.
for Mr. Nikilesh Ramachandran, Adv.

Mr. Mr. Pradeep Misra, Adv.

...2/-

: 2 :

UPON hearing counsel the Court made the following
O R D E R

Put up for final disposal on February 20, 2013.
Permission to file additional documents to both sides.

|(N.S.K. Kamesh)

| |(Sneh Bala Mehra)

|
|Court Master

| |Court Master

|

